

EXPORT DECLARATION FORM

Annex I

1.		General Information:		
Customs Security No.:		Form No:		
Nature of Cargo: [] Government [] Non-Government	Shipping Bill No. & Date:		Mode of Transport: [] Air [] Land [] Sea [] Post/Couriers [] others	
Category of Exporter: [] Custom (DTA units) [] SEZ [] Status holder exporters [] 100% EOU [] Warehouse export [] others (Specify).....		RBI approval no. & date, if any:		
IE Code:		AD code:		
Exporters Name & Address:		AD Name & Address:		
Consignee's Name & Address:		Mode of Realisation : [] L/C [] BG [] Others (advance payment, etc. including transfer/remittance to bank account maintained overseas)		
		Port of Loading / Source Port in case of SEZ :		
Name of the Indian bank and AD code, in case of LC/BG		Country of Destination:	Port of Discharge:	
		Whether payment to be Received through ACU? [] Yes [] No	Let Export order (LEO) Date:	
General Commodity Description:		State of Origin of Goods:		
		Total FOB value in words (INR):		
		Custom Assessable value (INR)*:		
2. Invoice –Wise details of Export Value (If more than one invoice for a particular shipping bill , the block 2 will repeat as many times of invoices)				
Invoice No.	Invoice Currency:		Nature of Contract:	
Invoice date.	Invoice Amount:		[] FOB [] CIF [] C&F [] CI [] Others	
Particulars	Currency	Amount in FC	Exchange Rate	Amount (INR)
FOB Value				
Freight				
Insurance				
Commission				
Discount				
Other Deduction				
Packing Charges				
Net Realisable value				

EXPORT DECLARATION FORM- Cont.

3. Applicable for Export under FPO/Couriers	
Name of the post Office: Number & date of Parcel receipts :	Stamp & Signature of Authorised Dealer
4. Declaration by the Exporters (All types of exports)	
<p>I /We hereby declare that I/we @am/are the seller/consignor of the goods in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/We undertake that I/we will deliver to the authorised dealer bank named above the foreign exchange representing the full value of the goods exported as above on or before..... (i.e. within the period of realisation stipulated by RBI from time to time) in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999.</p> <p>I/We @ am/are not in the Caution List of the Reserve Bank of India.</p> <p>Date: (Signature of Exporter)</p>	
5. Space for use of the competent authority (i.e. Custom/SEZ) on behalf of Ministry concerned:	
<p>Certified, on the basis of above declaration by the Custom/SEZ unit, that the Goods described above and the export value declared by the exporter in this form is as per the corresponding invoice/gist of invoices submitted and declared by the Unit.</p> <p>Date: (Signature of Designated/Authorised officials of Custom /SEZ)</p>	

@ Strike out whichever is not applicable.

* Unit declared Value in case of exports affected from SEZs